ITEM NO.29 COURT NO.1 SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1490/2026

P. SETHURAJ Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IA No. 351678/2026 - EXEMPTION FROM FILING O.T.)

Date : 23-11-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Mr. Sandeep Kumar Sen- 3471, AOR
Ms. Akanksha Singh, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Let notice be issued to respondent Nos.1 to 3 at this stage. On our asking, Mr. G.S. Makker, learned AOR, accepts notice on their behalf. We have impressed upon the learned Solicitor General of India, who is present in Court, to intervene in the matter purely on humanitarian considerations and have instructions.

2. The Registry is directed to show the name of Mr. G.S. Makker in the cause list.

3. List on 18.01.2027.

(NITIN TALREJA) (PREETHI DILEEP KUMAR)
ASSTT. REGISTRAR-cum-PS DY. REGISTRAR

Signature Not Verified
Digitally signed by
NITIN TALREJA
Date: 2026.11.23
16:53:07 IST
Reason: